

I.A. No. : 306/26 (Natasha Narwal)

SC No. : 163/2020

State vs. Tahir Hussain & Ors.

FIR No. : 59/2020

PS : Crime Branch (Investigated by Special Cell)

U/s 13/16/17/18 UA(P) Act, 120B r/w

**109/114/124/147/148/149/153A/186/201/212/295/302/307/341/353/395/419/
420/ 427/435/452/454/468/471/34 IPC and Section 3 and 4 Prevention of
Damage to Public Property Act, 1984 and Section 25/27 Arms Act**

16.09.2026

Present : Sh. Madhukar Pandey, Special PP for the State alongwith
Advocates Sh. Ayodhya Prasad (Legal Assistant), Sh. Umesh
Kumar Singh, Ms. Ishika Singla, Ms. Ananya Bose (in
Court) and Sh. Saravjeet Singh Adv. (Through VC).

Assisted by Special Investigating Team (Riots) Addl. C.P.
Sh.Pramod Singh Kushwaha, Sh. Lalit Mohan Negi
(Consultant) Inspector Sushil Yadav, SI Raj Bahadur Gill,
Pairvi Officer (in Court).

Sh. Adit S. Pujari (through VC) and Sh. Chaitanya Sundriyal
counsel for the applicant/accused (in Court).

1. This application has been moved by the applicant/accused
Natasha Narwal seeking permission for departure from India for the purpose
of issuance of a Passport for period of 10 years.

2. Reply to the application filed. Copy supplied.

3. Ld. Counsel for the applicant/accused submits that at this
stage he is seeking a general permission for the applicant to depart from
India, only for the purpose of issuance of a passport by the Passport

Authority. Ld. Counsel further submits that as per the Office Memorandum dated 06.12.2024, as issued by the Ministry of External Affairs, Govt. of India, the applicant can be issued a Passport only if the Court grants her a general permission to depart from India. Ld. Counsel further submits that when the applicant gets her passport issued by the Passport Authority, she will again move a formal application to depart from India and to travel to United Kingdom for her Ph.D. Ld. Counsel further submits that when the applicant receives her passport, she will immediately deposit the same to the Court and only thereafter, she will move an appropriate application to travel abroad. Ld. Counsel further submits that the Hon'ble Supreme Court in Mahesh Kumar Aggarwal vs. Union of India & Anr. in the Civil Appeal as arose out of SLP (Civil) No. 17769 of 2025 has given clarification in this regard.

4. Ld. SPP has opposed the application with the submission that technically the applicant was supposed to apply to the Passport Authority first and if any objection was made by the Passport Authority, only then she was supposed to move an application before this Court seeking directions of the Court. Ld. SPP further submits that the applicant may be directed to deposit her passport immediately to the Court if the same is issued by the Passport Authority. Ld. SPP further submits that the applicant must obtain a fresh permission to travel abroad, in case the passport authority issues her a passport.

5. Considering the submissions and the judgment of the Hon'ble Supreme Court, this Court is giving permission to the applicant to

depart from India only for the sake of formality of issuance of a Passport to her by the Passport Authority. The applicant is directed to deposit the Passport to the Court immediately on the next day, when she receives the same. It is again clarified that the applicant shall not leave the country in any manner and shall move a fresh application for travelling abroad after getting the Passport and depositing the same in the Court.

6. Application is disposed of accordingly.

Order dasti.

(Sameer Bajpai)
Addl. Sessions Judge-03
Shahdara District, Karkardooma Courts
Delhi : 16.09.2026